

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

IA NO. 8 in CIVIL APPEAL NO. 4253 of 2009

OIL & NATURAL GAS COMMISSION OF INDIA APPELLANT

VERSUS

MUNICIPAL CORPORATION OF
GREATER BOMBAY & ORS. RESPONDENTS

O R D E R

A cheque for an amount of 1,71,536/- has been handed over to the respondents by the learned counsel today in Court. Learned counsel for the respondents states that this would satisfy the claim. No further orders are necessary.

Application is disposed of, accordingly.

.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI
APRIL 04, 2011.